

**HIGH COURT OF KARNATAKA  
DHARWAD BENCH**

**ARRANGEMENT OF SITTINGS OF THE HON'BLE JUDGES  
WITH SUBJECTS ASSIGNED TO THEIR LORDSHIPS  
WITH EFFECT FROM MONDAY THE 29<sup>TH</sup> JANUARY 2018**

**Priority will be given to old cases**

<b>Sl. No.</b>	<b>SITTINGS AND SUBJECTS</b>	<b>COURT HALL</b>
<b>1</b>	<p><b>Hon'ble Mrs. Justice S.Sujatha &amp; Hon'ble Mr. Justice John Michael Cunha</b> [on MONDAY AND TUESDAY FROM 10.30 AM TO 4.45 PM, on WEDNESDAY, THURSDAY AND FRIDAY FROM 2.30 PM TO 4.45 PM]</p> <p>Writ Appeals (GM, MV, LA, LB, LR, KLR, KLRA, KVOA, KDR, ULC, SC/ST, CS, APMC, HRC, Tax, Excise, Education, Labour, Service &amp; Cinema) - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Commercial Appeals - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Writ Petitions (KSAT/CAT, LOKAYUKTA &amp; CESTAT) - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Writ Petitions pertaining to Professional Courses in Medical, Dental &amp; Engineering – Fee Structure and Seat Matrix -Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Writ Petitions (Edn-Med-Adm) -Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Writ Petitions pertaining to Advance Rulings of the Authority, under Chapter XIX-B of the Income Tax Act, 1961 -Preliminary Hearing / Admissions, Orders and Hearing</p>	<b>2</b>

	<p>Writ Petitions (Habeas Corpus) and Writ Petitions preferred against the order of detention based on the opinion of Advisory Board constituted under the Goonda Act, 1985 -Preliminary Hearing / Admissions, Orders and Hearing</p> <p>ITA, WTA, GTA, Sales Tax Revision Petitions (DB matters) &amp; other Tax References, Revisions, Appeals and Civil Petitions (Tax, Excise), Original Side Appeals (except Company matters) - Admissions, Orders &amp; Hearing</p> <p>Miscellaneous First Appeals (Division Bench Matters) -Admissions, Orders &amp; Hearing</p> <p>Regular First Appeals (Division Bench Matters) -Admissions, Orders &amp; Hearing</p> <p>Execution First Appeals (Division Bench Matters) -Admissions, Orders &amp; Hearing</p> <p>Execution Second Appeals (Division Bench Matters) -Admissions, Orders &amp; Hearing</p> <p>Referred Writ Petitions and Civil Cases -Preliminary Hearing / Admissions, Orders and Hearing</p> <p>CCC (Civil) -Admissions, Orders &amp; Hearing</p> <p>Criminal Appeals against convictions and acquittals (Division Bench Matters) -Admissions, Orders &amp; Hearing</p> <p>CCC (Criminal) -Admissions, Orders &amp; Hearing</p> <p>Referred Criminal Cases -Admissions, Orders &amp; Hearing</p> <p>Specially assigned cases</p>	
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<p><b>2</b></p>	<p><b>Hon'ble Mrs. Justice S.Sujatha</b>  <b>[on WEDNESDAY, THURSDAY AND FRIDAY</b>  <b>FROM 10.30 AM TO 1.30 PM]</b></p> <p>Regular First Appeals of 2015 &amp; 2016  - Admissions, Orders and Hearing</p> <p>Regular Second Appeals of 2015 &amp; 2016  - Admissions, Orders and Hearing</p> <p>Miscellaneous First Appeals of 2015 &amp; 2016  (except MVC &amp; WC)  - Admissions, Orders and Hearing</p> <p>Civil Miscellaneous Petitions seeking appointment of Arbitrators under Section 11 of the Arbitration and Conciliation Act, 1996  - Admissions, Orders &amp; Hearing</p> <p>Intellectual Property Rights Cases including Referred original suits  - Admissions, Orders &amp; Hearing</p> <p>Execution First Appeals &amp; Execution Second Appeals  - Admissions, Orders &amp; Hearing</p> <p>Specially assigned cases</p>	<p><b>2</b></p>
<p><b>3</b></p>	<p><b>Hon'ble Mrs. Justice K.S.Mudagal</b></p> <p>Writ Petitions (Service, Labour, GM-CPC, GM-KEB, HRC, Excise, Cinema, MV, LR, KLR, KLRA, LA, LB, CS, APMC, Education, GM, KDR, KVOA, SC/ST and ULC)  -Preliminary Hearing / Admissions, Orders &amp; Hearing</p> <p>Writ Petitions (Tax) and Sales Tax Revision Petitions (Single Judge matters)  -Preliminary Hearing / Admissions, Orders &amp; Hearing</p> <p>Regular First Appeals from 2017  - Admissions, Orders &amp; Hearing</p>	<p><b>3</b></p>

	<p>Regular Second Appeals from 2017 - Admissions, Orders &amp; Hearing</p> <p>Miscellaneous First Appeals from 2017 (except MVC &amp; WC) - Admissions, Orders &amp; Hearing</p> <p>Miscellaneous Second Appeals - Admissions, Orders &amp; Hearing</p> <p>CRP, CP, RPFC, HRRP, LRRP, TOS, Probate &amp; Succession Matters - Admissions, Orders &amp; Hearing</p> <p>Specially assigned cases</p>	
<b>4</b>	<p><b>Hon'ble Mr. Justice John Michael Cunha</b> <b>[on WEDNESDAY, THURSDAY AND FRIDAY</b> <b>FROM 10.30 AM TO 1.30 PM]</b></p> <p>Regular First Appeals upto 2014 - Admissions, Orders and Hearing</p> <p>Regular Second Appeals upto 2010 - Admissions, Orders and Hearing</p> <p>Miscellaneous First Appeals upto 2014 (except MVC &amp; WC) - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<b>4</b>
<b>5</b>	<p><b>Hon'ble Mr. Justice B.A.Patil</b></p> <p>Miscellaneous First Appeals (MVC &amp; WC) from 2014 - Admissions, Orders &amp; Hearing</p> <p>Regular Second Appeals from 2011 to 2014 - Admissions, Orders and Hearing</p> <p>Criminal Appeals (Single Judge matters) upto 2015 - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<b>5</b>

<b>6</b>	<p><b>Hon'ble Mr. Justice N.K.Sudhindrarao</b></p> <p>Criminal Appeals (Single Judge Matters) from 2016 - Admissions, Orders &amp; Hearing</p> <p>Criminal Revision Petitions - Admissions, Orders &amp; Hearing</p> <p>Criminal Petitions of all kinds and WPs under Article 226/227 r/w Sec. 482 Cr.P.C - Preliminary Hearing / Admissions, Orders &amp; Hearing</p> <p>Miscellaneous First Appeals (MVC &amp; WC) upto 2013 - Admissions, Orders &amp; Hearing</p> <p>Specially assigned cases</p>	<b>6</b>
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**NOTE:**

1. Hon'ble Mrs. Justice K.S.Mudagal will also take up the Single Judge matters assigned to Hon'ble Mrs. Justice S.Sujatha and Hon'ble Mr. Justice John Michael Cunha on Mondays and Tuesdays, if there is urgency.
2. Advocates seeking urgent Preliminary Hearing / Admission and Orders, shall move memos only before the concerned Hon'ble Benches.
3. **All categories of five year old cases will be taken up for disposal on priority basis. Hearing cases will be listed from the Warning list or as per the directions of the Hon'ble Benches. At least 2 cases which are the oldest pending in each category shall be listed on each day. They shall continue to appear in the list till they are disposed of and thereafter next oldest case / cases shall replace the disposed of cases in the list.**
4. **Advocates are requested not to seek adjournments in old cases.**
5. **Old Final Hearing matters will be listed as per roster exclusively on THURSDAYS for Hearing. No matters will be taken up for Admissions and Orders on that day, except with the prior permission of the Court. Advocates are requested not to seek adjournments in the cases listed before the Courts on Thursdays.**

6. **The cases wherein either the investigation or the registration of the FIR or the proceedings before the Trial Court at the threshold or at the stage of framing of charge etc. have been stayed by exercising power either under Article 226 of the Constitution of India or under Section 482 of the Code of Criminal Procedure, 1973, shall henceforth be separately notified and taken up on priority basis, in view of the order of the Hon'ble Supreme Court of India Dt 14.7.2011 in SLP (Crl.)Nos.1581-1589 of 2009 (Imtiyaz Ahmed vs. State of UP and Others).**
7. Advocates are requested not to seek adjournments before the Single Judge and / or Division Bench in Criminal Appeals (Custody / Jail Appeals).
8. Advocates are requested not to seek adjournments in cases filed under the Prevention of Corruption Act.
9. No case will be entertained at the residence of the Hon'ble Judges without the specific order of Hon'ble The Acting Chief Justice and in case Hon'ble The Acting Chief Justice is not available, the next Senior most Judge available.
10. All Single Judge / Division Bench part heard matters will remain with the same Benches and shall be disposed of by the same Benches unless ordered otherwise.
11. Advocates are requested to file paper books in pending Civil Appeals.

**By Order of Hon'ble The Acting Chief Justice,**

**Sd/-**

**(P.N.Desai)**

**Registrar (Judicial)**

**Date: 27.01.2018**

**HIGH COURT OF KARNATAKA  
DHARWAD BENCH**

**SUBJECTS ASSIGNED TO THE HON'BLE JUDGES SITTING IN  
DIVISION BENCH WHENEVER THEIR LORDSHIPS SIT SINGLE**

The Hon'ble Judges sitting in Division Bench will take up matters mentioned against their names whenever Their Lordships sit single.

<b>Sl. No.</b>	<b>Name of the Hon'ble Judge</b>
1	<p><b>Hon'ble Mrs. Justice S.Sujatha</b></p> <p>Regular First Appeals of 2015 &amp; 2016 - Admissions, Orders and Hearing</p> <p>Regular Second Appeals of 2015 &amp; 2016 - Admissions, Orders and Hearing</p> <p>Miscellaneous First Appeals of 2015 &amp; 2016 (except MVC &amp; WC) - Admissions, Orders and Hearing</p> <p>Civil Miscellaneous Petitions seeking appointment of Arbitrators under Section 11 of the Arbitration and Conciliation Act, 1996 - Admissions, Orders &amp; Hearing</p> <p>Intellectual Property Rights Cases including Referred original suits - Admissions, Orders &amp; Hearing</p> <p>Execution First Appeals &amp; Execution Second Appeals - Admissions, Orders &amp; Hearing</p>
2	<p><b>Hon'ble Mr. Justice John Michael Cunha</b></p> <p>Regular First Appeals upto 2014 - Admissions, Orders and Hearing</p> <p>Regular Second Appeals upto 2010 - Admissions, Orders and Hearing</p> <p>Miscellaneous First Appeals upto 2014 (except MVC &amp; WC) - Admissions, Orders and Hearing</p>

**By Order of Hon'ble The Acting Chief Justice,**

**Sd/-  
(P.N.Desai)  
Registrar (Judicial)**

**Date: 27.01.2018**

High Court of Karnataka  
Bengaluru,  
Dated: 27<sup>th</sup> January 2018

**NOTIFICATION NO. HCDB - 9/2018**

The sittings of the Hon'ble Judges in the Court Halls of Dharwad Bench from **Monday the 29<sup>th</sup> January 2018** are arranged as mentioned below:

<b>Sl. No.</b>	<b>Name of the Hon'ble Judge</b>	<b>Court Hall No.</b>
1.	Hon'ble The Acting Chief Justice	1
2.	Hon'ble Mrs. Justice S.Sujatha	2
3.	Hon'ble Mrs. Justice K.S.Mudagal	3
4.	Hon'ble Mr. Justice John Michael Cunha	4
5.	Hon'ble Mr. Justice B.A.Patil	5
6.	Hon'ble Mr. Justice N.K.Sudhindrarao	6

**By Order of Hon'ble The Acting Chief Justice,**

**Sd/-  
(P.N.Desai)  
Registrar (Judicial)**

**Date: 27.01.2018**